

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI

Policy Cir. No.8 (RE-2005)/2004-09

Dated the 13th June, 2005

Subject: Registering Authority for EOU/SEZ Units in respect import/export of spices.

In terms of para 2.44 of FTP, 2004-09 any person applying for (i) a licence/certificate/permission to import/export, or (ii) any other benefit or concession under this policy is required to furnish Registration-cum-Membership certificate (RCMC) granted by the competent authority in accordance with the procedure specified in the Hand-Book (Vol.1) unless specifically exempted under the Policy. Further, in terms of sub-paragraph 6.34(14) and para 7.32.2 of Hand-Book of Procedures (Vol.1), the concerned Development Commissioner of the EOU/SEZ unit will function as a registering authority and a separate Registration-cum-Membership certificate is not required in their cases as provided for in paragraph 2.44 of the Policy.

It has been decided that in case of spices, it would be mandatory for the EOU/SEZ units to get themselves registered with the Spices Board. Public Notice No.21 dated 13.6.05 has been issued in this connection. This will also be applicable to existing units in EOU/SEZ engaged in import/export of spices. This requirement should be strictly complied with.

This issues with the approval of competent authority.

(P. K.Santra)
DY. DIRECTOR GENERAL OF FOREIGN TRADE

(F.No. 01/92/180/138/AM05/PC.II)

To,

All Development Commissioner of SEZ
All Licensing Authorities
EOU/EP(Agri) Division of Deptt. Of Commerce
Spices Board